

CHAPTER X**Notice of Proceeding to Advocate-General**

1. The Court may direct notice of any proceedings to be given to the Advocate-General of the State who may appear and take such part in the proceedings as he may be advised.
 2. The Advocate-General of the State may apply to be heard in any proceedings before the Court and the Court may, if in its opinion, the justice of the case so requires, permit the Advocate-General so applying to appear and be heard subject to such terms as to costs or otherwise as the Court may think fit.
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